

V
SLP(C)... 2542 OF 2001
ITEM No.54 & 63

Court No. 8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 1-41 In & Petition(s) for Special Leave to
Appeal(Civil)...CC.2542/2001
(From the judgement and order dated 29/11/2000 in RFA 10/76
of The HIGH COURT OF DELHI AT N. DELHI)

LAJJA RAM & ORS. Petitioner (s)

VERSUS

STATE OF U.P. & ANR. Respondent (s)

(With prayer for interim relief & for permission to file SLP)
& SLP(C) CC.4531/2001 (With appln.for c/delay)

Date : 09/07/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr.DD Thakur, Sr. Adv.
M/s Subhash Mittal, VB Saharya, Advs. for
M/s Saharya & Co., Adv.

Mr.S.Balakrishnan, Sr. Adv.
M/s SP Mittal, SN Jha, Advs.
Mr.Subramonium Prasad, Adv.

For Respondent (s) Mr. R.C. Verma, Adv.
Ms.Kiran Kapoor, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Delay is condoned.
Permission to file S.L.P. is granted.
Having heard Mr.DD Thakur and Mr.S.Balakrishnan,
learned senior counsel for the petitioners and Mr.RC
Verma, the learned counsel for the State of U.P. we are
not inclined to interfere with the order under challenge.
The special leave petitions are dismissed. However,
having regard to the facts and circumstances of the case,
we grant time to the petitioners to vacate the land in
question on or before 30th of June, 2003 subject to their
filing usual undertaking within four weeks from today.

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[Naresh Kumar]
Court Master

[Kanwal Singh]
Court Master